

IN THE HIGH COURT OF MADHYA PRADESH

AT INDORE

BEFORE

HON'BLE SHRI JUSTICE ANIL VERMA

ON THE 28th OF JUNE, 2022

MISC. CRIMINAL CASE No. 29830 of 2022

Between:-

KAMALKISHORE,
S/O LATE KIALASHCHANDRA JOSHI,
AGED ABOUT 52 YEARS,
OCCUPATION: GOVT. SERVICE,
R/O DOULAT NAGAR.
TEHSIL AND DISTRICT DHAR
(MADHYA PRADESH)

.....APPLICANT

***(SHRI VINOD THAKUR, LEARNED COUNSEL
FOR THE APPLICANT)***

AND

THE STATE OF MADHYA PRADESH,
THROUGH STATION HOUSE OFFICER,
POLICE STATION NOUGAON,
DISTRICT DHAR
(MADHYA PRADESH)

.....RESPONDENT

***(BY SHRI SANTOSH SINGH THAKUR, DY. GA
APPEARING ON BEHALF OF ADVOCATE GENERAL)***

*This application coming on for hearing this day, the court
passed the following:*

ORDER

Learned counsel for the applicant submits that the applicant has been arrested in this matter, therefore, this anticipatory bail application has rendered infructuous.

Accordingly, the first anticipatory bail application preferred under Section 438 of Cr.P.C. is dismissed as rendered infructuous.

Certified copy as per rules.

(ANIL VERMA)
J U D G E

Tej